

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly I	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
70	Charges on account of Loans and Advances, etc. [XI—Loans to Major Industries].	...	..	...
71	Charges on account of Loans and Advances, etc. [XII—Loan to Electricity Board].	4,63,00,000	...	4,63,00,000
72	Charges on account of Loans and Advances, etc. [XIII—Advances to Government Servants, Assam Financial Corporation, etc.].	27,91,000	...	27,91,000
73	Charges on account of Loans and Advances, etc. [XIV—Loans to Panchayats].	2,50,000	...	2,50,000
74	Charges on account of Loans and Advances, etc. [XV—Loans for Development of Live-Stock Industries].	80,000	...	80,000
	Grand total ...	65,69,49,100	5,31,76,900	71,01,26,000

ASSAM ACT, No. VIII OF 1961

THE ASSAM FINANCE ACT, 1961

Received the assent of the Governor on the 31st March 1961

[Published in the *Assam Gazette*, Extraordinary, dated the 31st March 1961]

*An  
Act*

to fix the rates at which Agricultural income shall be taxed under the Assam Agricultural Income-tax Act, 1939

Preamble. WHEREAS it is expedient to fix the rates at which Assam Act Agricultural Income shall be taxed under the Assam XI of 1939, Agricultural Income-tax Act, 1939;

It is hereby enacted in the Twelfth Year of the Republic of India as follows—

Short title and extent. 1. (1) This Act may be called the Assam Finance Act, 1961.

(2) It extends to the whole of Assam.

Rates of Agricultural Income-tax 2. The rates of Agricultural Income-tax for the year beginning on the 1st April, 1961 shall, for the purposes of Sections 3 and 6 of the Assam Agricultural Income-tax Act, 1939, be the rates given below—

Assam Act IX of 1939.

A. In the case of every Hindu Undivided or Joint Family

(a) At the rate applicable, under the list of rates contained in paragraph B below, to a sum equal to the share of a brother if such share exceeds Rs.6,000;

(b) At two naye paise in the rupee, if the share of a brother is Rs.6,000 or less.

B. In the case of every individual, Firm and other Association of persons (other than Companies)—

	Rate
(a) On the first Rs.1,500 of total income ...	Nil.
(b) On the next Rs.3,500 of total income ...	Four Naye Paise in the rupee.
(c) On the next Rs.2,500 of total income ...	Eight Naye Paise in the rupee.
(d) On the next Rs.2,500 of total income ...	Twelve Naye Paise in the rupee.
(e) On the next Rs.2,500 of total income ...	Fifteen Naye Paise in the rupee.
(f) On the next Rs.2,500 of total income ...	Nineteen Naye Paise in the rupee.
(g) On the next Rs.5,000 of total income ...	Twenty-four Naye Paise in the rupee.
(h) On the next Rs.30,000 of total income ...	Thirty Naye Paise in the rupee.
(i) On the next Rs.50,000 of total income ...	Thirty four Naye Paise in the rupee.
(j) On the balance of total income ...	Thirty-eight Naye Paise in the rupee.

## C. In the case of every Company—

- (a) The total income of which does not exceed Rs.100,000.

On the whole of total income ... Thirty-four Naye  
Paise in the rupee

- (b) The total income of which exceeds Rs.1,00,000.

On the whole of total income ... Thirty-eight Naye  
Paise in the rupee

Provided always that—

(i) no agricultural Income-tax shall be payable on a total Agricultural income which does not exceed Rs 3,000; and

(ii) the Agricultural Income-tax payable shall in no case exceed half the amount by which the total Agricultural income exceeds Rs.3,000.

ASSAM ACT No.IX OF 1961

The Assam State Acquisition of Lands Belonging to Religious or Charitable Institution of Public Nature Act, 1959

Received the assent of the President on the 2nd April 1961

[ Published in the *Assam Gazette*, Extraordinary, dated the 12th April 1961 ]

An  
Act

*to provide for the acquisition by the State of lands belonging to religious or charitable institutions of public nature.*

**Preamble.** Whereas it is expedient to acquire the lands belonging to religious or charitable institutions of public nature in the State of Assam in the manner hereinafter appearing;

It is hereby enacted in the Tenth Year of the Republic of India as follows:—

**Short title,  
extent and  
commence-  
ment.**

1. (1) This Act may be called the Assam State Acquisition of Lands belonging to Religious or Charitable Institution of Public Nature Act, 1959.